

one individual and have also decided not to recognize "Benami" transactions.

JAPANESE PROPERTIES CONFISCATED DURING WAR

455. Shri Badshah Gupta: Will the Minister of Commerce and Industry be pleased to state the amount of costs in terms of rupees on the upkeep or other expenses involved in managing the properties of the Japanese Government and of Japanese nationals confiscated by India when the war between Japan and India began?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): No properties of the Japanese Government or of Japanese nationals were confiscated. Such properties were vested in the Custodian of Enemy Property in India under orders issued by the Central Government from time to time. Total cost of upkeep of the Japanese properties in India has not yet been computed.

COLLIERY LABOUR (RECRUITMENT)

456. Shri Morarka: Will the Minister of Labour be pleased to state:

(a) whether the system of recruitment of labour through contractors still continues in Indian collieries; and

(b) since the prohibition of employment of women underground in collieries, to what extent has the production of collieries improved and to what extent have the wages of the underground male worker increased?

The Minister of Labour (Shri V. V. Giri): (a) Extensive steps have been taken by the private sector of the industry to eliminate the contract labour system. The system has also been abolished in 9 out of 11 railway collieries and steps are being taken to abolish it from the remaining 2 collieries as well.

(b) The information is being collected and will be placed on the Table of the House.

न्यूनतम मजूरी अधिनियम

*४५७. डा० सत्यवादी: क्या अम मंत्री यह बतलाने की कृपा करेंगे कि देश में अब तक किन किन राज्यों ने न्यूनतम मजूरी अधिनियम के अनुसार स्थानीय प्राधिकारों के निम्न वेतन वाले कर्मचारियों के लिये न्यूनतम मजूरियां निर्दिष्ट की हैं ?

The Minister of Labour (Shri V. V. Giri): I invite the attention of my friend to the statement laid on the Table of the House on the 16th July 1952 in reply to his unstarred question No. 428.

MICA EXPORTS FROM MADRAS STATE

459. Shri Nana Das: Will the Minister of Commerce and Industry be pleased to state the total quantity and value of the mica exported out of the Madras State during the years 1947-48, 1948-49, 1949-50 and 1950-51?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): A statement is placed on the Table of the House. [See Appendix IX, annexure No. 32.]

ACCIDENTS IN NELLORE MICA MINES

460. Shri Nana Das: Will the Minister of Labour be pleased to state:

(a) the number of accidents which occurred at the Mica mines in Nellore District Madras State and how many resulted in loss of life during the years 1945, 1946, 1947, 1948, 1949, 1950, 1951 and 1952;

(b) in how many cases compensation was paid and what are the individual amounts; and

(c) how many cases are still pending payment of compensation?

The Minister of Labour (Shri V. V. Giri): (a) The number of accidents in the mica mines in Nellore district during these years is as follows:

	1945	1946	1947	1948	1949	1950	1951	1952
Total accidents including fatal accidents	6	5	6	6	7	8	12	5
Number of fatal accidents	1	4	2	2	1	1	3	3

(b) and (c). Compensation is being paid under the Workmen's Compensation Act, 1923, which is administered by State Governments. It is therefore regretted that Government of India have no information.

BICYCLES

461. Shri Balmiki: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of bicycles produced by Indian manufacturers in 1951-52; and

(b) the steps taken by Government to make India self-sufficient in the matter of bicycles?